

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**LOK SABHA**

**UNSTARRED QUESTION NO. 3751**

TO BE ANSWERED ON MONDAY, THE 16<sup>th</sup> MARCH, 2026/ 25 PHALGUNA, 1947 (SAKA)

**E-Way Bills Generation**

3751 Ms Kangna Ranaut:

Will the Minister of FINANCE be pleased to state:

- (a) the number of e-way bills generated in the country during the last five financial years under the Goods and Services Tax (GST) regime, year-wise;
- (b) whether the trend in e-way bill generation reflects growth in formal economic activity and improved tax compliance and if so, the assessment of the Government in this regard;
- (c) the steps taken by the Government to strengthen the e-way bill system through technology upgradation, real-time monitoring and data analytics to curb tax evasion and facilitate seamless movement of goods; and
- (d) the impact of these measures on revenue buoyancy, reduction in compliance burden for businesses and improvement in the overall efficiency of the GST ecosystem?

**ANSWER**

THE MINISTER OF STATE IN MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

(a): The number of e-way bills generated during the last five financial years is given below: -

<b>Financial Year</b>	<b>Within State</b>	<b>Outside State</b>	<b>Total</b>
2021-22	470,383,350	303,494,161	773,877,511
2022-23	601,727,436	356,328,359	958,055,795
2023-24	719,049,597	392,956,033	1,112,005,630
2024-25	840,946,134	463,741,112	1,304,687,246
2025-26	935,160,278	483,848,077	1,419,008,355

(b): The growth in e-way bills generation aligns with improvement in overall consumption trends.

(c): Some of the major steps taken by the government to strengthen the e-way bill system are as follows: -

(i) Business Continuity through Parallel E-Way Bill Instances

Since the E-Way Bill system is a critical service used round the clock by trade and logistics operators across the country, two parallel instances of the E-Way Bill system are being operated to ensure business continuity. Although the two systems function through separate URLs, data is synchronised between them in near real time. As a result, critical functionalities have been enabled in such a manner that an E-Way Bill generated in one instance can also be updated with Part-B, extended, fetched, and otherwise acted upon from the other Instance.

(ii) Near Real-Time Tracking of Goods Movement through FASTag Integration

The movement of goods is being tracked in near real time through integration with vehicular movement data received from NHA toll plazas across the country through FASTag data, This integration facilitates the following: -

- a) Targeted verification by mobile squads
- b) Analytical identification of suspicious cases
- c) Vehicle movement tracking based on intelligence inputs

(iii) Integration with Railways Systems

The E-Way Bill system has been integrated with Railway systems, thereby facilitating validation of Railway Receipt (RR) numbers at the time of updating transportation details in the E-Way Bill system. Correspondingly, Railways are also enabled to verify the E-Way Bills while handing over the goods.

(iv) Availability of Analytical Reports for Fraud Detection

More than 100 analytical reports have been made available to GST officers for detection of various types of fraudulent activities involving tax evasion and suppression.

(d): Some major policy measures undertaken by the Government are given below:-

i) The e-way bill system has replaced multiple transit documents required before the advent of GST with a single document, therefore simplifying documentation for taxpayers.

ii) For minor errors such as clerical or documentation mistakes in the e-way bill a nominal penalty of Rs. 500/- under the CGST Act and the respective State GST Act is prescribed, as clarified vide circular No. 64/38/2018-GST dated 14th September 2018, ensuring that genuine mistakes do not attract disproportionate penalty.

iii) Taxpayers can generate e-way bill either at the time of generation of e-invoice. Details filled in e-invoice are auto-populated in e-way bill and depending upon the additional details communicated, e-way bill is generated without any requirement of duplication in feeding the same details.

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